



IN THE HIGH COURT OF KARNATAKA AT BENGALURU

DATED THIS THE 13TH DAY OF MARCH, 2026

BEFORE

THE HON'BLE MR. JUSTICE SACHIN SHANKAR MAGADUM

WRIT PETITION NO. 8565 OF 2026 (GM-TEN)

BETWEEN:

1. M/S VILAS ENTERPRISES
A PROPRIETARY CONCERN,
REPRESENTED BY ITS SOLE PROPRIETOR
SRI. PRAKASH,
S/E V. RAMASWAMY,
AGED ABOUT 51 YEARS,
R/AT NO.33, 1ST MAIN,
C. BYREGOWDA NAGARA,
BANGARPET KOLAR TOWN,
KOLAR DISTRICT-563101.

2. M/S ARYA ELECTRICALS,
A PROPRIETARY CONCERN,
REPRESENTED BY ITS PROPRIETOR,
SRI. UTHANUR SRINIVAS,
S/O LATE V VARADAPPA
AGED ABOUT 79 YEARS
R/AT UTHANUR VILLAGE,
MULBHAGAL TAUKE,
DUGGASANDRA HOBLI,
KOLAR DISTRICT 563127

...PETITIONERS

(BY SRI. K V NARASIMHAN., ADVOCATE)

AND:

1. CHAMUNDESHWARI ELECTRICITY SUPPLY
CORPORATION LTD.





A GOVERNMENT OF KARNATAKA UNDERTAKING,
CORPORATE OFFICE,
PROCUREMENT SECTION,
CESC, MYSURU - 570017,
REPRESENTED BY ITS MANAGING DIRECTOR.

2. THE GENERAL MANAGER
PROCUREMENT,
CHAMUNDESHWARI ELECTRICITY
SUPPLY CORPORATION LTD.,
MYSURU 570017

...RESPONDENTS

THIS WRIT PETITION FILED UNDER ARTICLES 226 AND 227 OF THE CONSTITUTION OF INDIA PRAYING TO A. ISSUE A WRIT IN THE NATURE OF CERTIORARI, OR ANY OTHER WRIT, QUASHING CONDITION NO.5 IN CLAUSE NO.11 IN THE IMPUGNED NOTIFICATION BEARING NO.CESCOM/2025-26/EL/WORK-INDENT546 DATED 03.03.2026 ISSUED BY 2ND RESPONDENT AT ANNEXURES-G, NO.CESCOM/2025-26/EL/WORK-INDENT547 DATED 03.03.2026 ISSUED BY 2ND RESPONDENT AT ANNEXURES-G1, NO.CESCOM/2025-26/EL/WORK-INDENT548 DATED 03.03.2026 ISSUED BY 2ND RESPONDENT AT ANNEXURES-G2, NO.CESCOM/2025-26/EL/WORK-INDENT549 DATED 03.03.2026 ISSUED BY 2ND RESPONDENT AT ANNEXURES-G3, NO.CESCOM/2025-26/EL/WORK-INDENT550 DATED 03.03.2026 ISSUED BY 2ND RESPONDENT AT ANNEXURES-G4, NO.CESCOM/2025-26/EL/WORK-INDENT551 DATED 03.03.2026 ISSUED BY 2ND RESPONDENT AT ANNEXURES-G5 AND ETC;

THIS PETITION, COMING ON FOR PRELIMINARY HEARING, THIS DAY, ORDER WAS MADE THEREIN AS UNDER:

CORAM: HON'BLE MR. JUSTICE SACHIN SHANKAR MAGADUM

ORAL ORDER

Learned counsel for the petitioners has filed a memo dated 13.03.2026 seeking permission of this Court to withdraw the petition as not pressed.



2. The said memo is taken on record.

3. In view of the above said memo, the writ petition is dismissed as withdrawn.

Pending applications, if any, are also dismissed.

**Sd/-
(SACHIN SHANKAR MAGADUM)
JUDGE**